

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Video Conference**

**CORAM: HON'BLE BHASKARA PANTULA MOHAN,--MEMBER (J)  
CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 04.05.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/118&173/2022 in CP (IB) No.06/7/HDB/2019
<b>NAME OF THE COMPANY</b>	Speck Systems Ltd
<b>NAME OF THE PETITIONER(S)</b>	IDBI Bank Ltd
<b>NAME OF THE RESPONDENT(S)</b>	Speck Systems Ltd
<b>UNDER SECTION</b>	7 of IBC

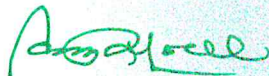
**ORDER**

**IA(IBC)/173/2022-** Learned Counsel for the Resolution Professional appeared via video conference and Learned Counsel for the Respondent appeared in person.

Resolution Professional filed this Application under Section 19(2) seeking certain information from the erstwhile director/promoter.

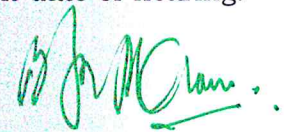
Learned Counsel for the Respondent stated that the Respondent is ready to provide the information as sought by the Resolution Professional.

Learned Counsel for the Resolution Professional is directed to report about the receipt of information sought for from the Respondent by the next date of hearing. List the matter on 30.05.2022.



**MEMBER (T)**

Ajay



**MEMBER (J)**